

9

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 142/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2018**

Name of the Company: Canbank Factors Ltd.
V/s.
Archon Engicon Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	LALIT M PATEL	ADV	PETITIONER	
2.	NIPUN SINGHVI VISHAL J. DAVE	ADV	RESPONDENTS.	

ORDER

Learned Advocate Mr. Lalit Patel present for Financial Creditor/Petitioner. Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Respondent.

It is represented that OJ Appeal no. 14/2017 which is filed against the winding up order passed in CP 66/2016 is pending before Hon'ble High Court of Gujarat.

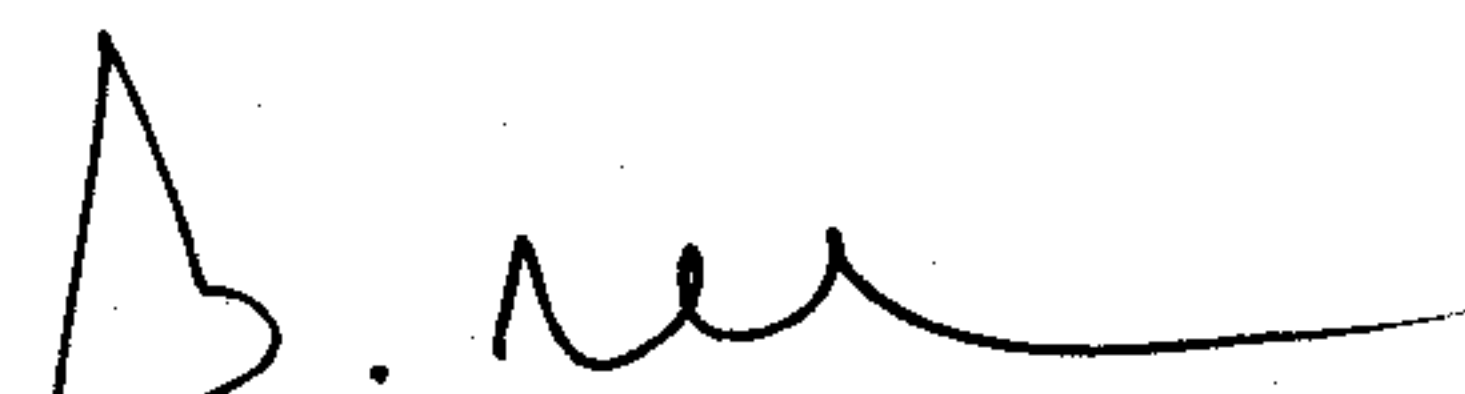
At request of both sides.

List the matter on 20.03.2018.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 22nd day of February, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL